

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5574
ANSWERED ON:07.09.2011
PROMOTION POLICY IN MTNL
Paswan Shri Kamlesh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether MTNL accord promotion to SC/ST employees in pursuance of the Constitution Amendment (85) Act, 2001;
- (b) if so, the details thereof;
- (c) whether some group `B` officers of SC/ST category have represented in this regard; and
- (d) if so, the details thereof and the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b): Yes, Madam. While according promotion to SC/ST employees, Government of India's regulations/directives regarding providing reservations to SC/ST employees in promotions are being followed.

(c) & (d): There are two cases involving 14 officers of Group 'B' of SC/ST category who had represented before National Commission for Scheduled Castes/ Scheduled Tribes. The details of the same are given below:-

1. Case of Mrs. Savita Raj, Sr. Hindi Translator: After detailed discussion, the National Commission of Scheduled Castes has observed that since a case similar to that of Smt Savita Raj is pending before Hon'ble Supreme Court, she should also wait for Court decision. However, in the meantime, if any vacancy arises MTNL shall consider here case for regular promotion and also not make any recovery/deduction against excess payment. MTNL has already complied with the said orders. Any further action shall be taken only after decision of Hon'ble Supreme Court in the matter.

2. Case of Shri H.K. Chauhan & others: Shri H.K. Chauhan & 13 other employees of SC/ST category had represented before the National Commission for Scheduled Castes for ante dating of their recruitment year from 1994 to 1993. After detailed discussion with Member of National Commission for SCs it was decided that the recruitment year of such SC/ST officers who had applied for the post of Junior Telecom Officer(JTO) in 1993 but the examination could not be conducted and was given seniority against the recruitment year 1994, shall be reassigned the seniority against the vacancy of 1993. The said direction of the Commission has already been complied with and no application is pending with MTNL.